NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/164/2016

NAME OF THE PETITIONER(S)

: Joseph Selvakumar

NAME OF THE RESPONDENT(S)

: M/s Chandra Royal Inn Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. R. RAJESH

Council for R1 4 R2

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Counsel for both of the parties present along with their parties. There has been some proposal for settlement. After having heard both of the parties, it is understood that there is no possibility for any settlement in the near future. The Interim Order passed on 5/10/2016 is yet to be complied with by the petitioner. Therefore, the petitioner is directed to submit the compliance affidavit by next date of hearing and the employees being represented by R2shall not be removed by the petitioner. The matter is posted for final arguments. Put up on 13/6/2017 at 10.30 A.M.

(Ch.Md. Sharief Tario

Member (Judicial)

(K.Anantha Padmanabha Swamy)

Member (Judicial)